

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

(33) C.P.(IB)1040/(MB)/2020

CORAM: Present :

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **04.02.2021**.

NAME OF THE PARTIES: New Industrial House
V/s.
Shree Tradco Deesan Private Ltd

SECTION OF THE COMPANIES ACT :U/s 9 of IBC, 2016

ORDER

1. The Counsel for the Petitioner present and mentions that CIRP against the Corporate Debtor has commenced on 16.07.2020 in CP No.2361 of 2019. In view of the Admission of CIRP, this Petition has been rendered Infructuous. The Petitioner may file his claim with the IRP.
2. Petition "**dismissed as Infructuous**".

Sd/-
CHANDRA BHAN SINGH
Member (Technical)
Date : 04.02.2021

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)